dination in collection and transmission of data.

RESTRICTION ON THE USE OF PATENT DRUGS

535. SHRI A. D. MANI: Will the Minister of HEALTH be pleased to state:

- (a) whether it is a fact that she stated at a press conference recently that she was not happy over the delay in the implementation of Government's decision to restrict the use of patented drugs; and
- (b) if so what is that decision? THE MINISTER OF HEALTH (DR. Sushila Nayar): (a) Yes.
- (b) The decision is to suitably amend the law relating to grant of patents in respect of drugs and baby and invalid foods.

ZONAL PLAN OF THE N. D. M. C. FOR DEVELOPMENT OF IMPORTANT COMMER-CIAL CENTRES

536. Shri SITARAM JAIPURIA: Will the Minister of HEALTH be pleased to state:

- (a) whether it is a fact that the New Delhi Municipal Committee has formulated a zonal plan for the development of Connaught Circus other important commercial places in New Delhi by constructing 13 to 14 storey buildings in this area;
- (b) if so, what are the full details of the plan; and
- (c) in what stages it would be completed and by when the entire plan, would be completed what cost?

THE MINISTER OF HEALTH (DR. Sushila Nayar): (a) and (b) No. The draft Zonal Development Plans are being prepared by the Delhi Development Authority and not by New Delhi Municipal Committee.

The Draft Zonal Development Plan for Zones D-1, D-4 and D-5 (Connaught Place and extension Parliament Street area and D. I. Z. area) have already been prepared by the Delhi Development Authority and published for inviting public objections. The draft Zonal Development Plan for Connaught Place area is for Connaught Place and an area upto Tolestoy Marg and School Lane and it covers a total area of about 226 acres. According to the Master Plan, mercial buildings can be erected in this area. The maximum height of buildings to be constructed in this commercial area has not been restricted. It is, however, to be governed by the floor area ratio (which is equal to the total covered area on all floors 400 in this case and the covered area of the plot multiplied by 100 divided by the plot area). The maximum ground floor coverage is 50 per cent covered garages for cars cycles is 5 per cent, first floor coverage 50 per cent and the coverage for second floor and above is 35 per cent. These restrictions would permit general 12 to 16 storey buildings provided the parking space for cars, scooters and cycles is fully met in accordance with the regulations laid down by the Delhi Development Authority and in accordance with the Municipal bye-laws adopted in conformity with the provision of the Master Plan for Delhi. The heights of buildings have also to comply with the requirements of air and light plans.

For the Connaught Place area itself, the existing height lines, however, will be maintained and this will also be true for the Parliament Street where the height lines will be 70 feet.

(c) The stages of the completion of the plan etc. would be decided only after the plan has been approved finally.

GOVERNMENT OFFICES IN DELHI AND NEW DELHI LOCATED IN PRIVATE BUIL-DINGS

537. SHRIMATI DEVAKI GOPIDAS: Will the Minister of Works, Housing AND REHABILITATION be pleased to state:

(a) the number and names of the Government offices in Delhi and New Delhi accommodated in private buildings;

- (b) the amount of rent paid per the above account; month on
- (c) the persons to whom rents are paid; and
  - (d) the mode of fixing the rent?

THE MINISTER OF WORKS, HOUS-ING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) to (c) About 175 buildings owned by private individuals are in occupation of diffe-Ministries Departments of Government of India. The annual rent for these buildings amounts to about Rs. 18:00 to 20:00 lakhs. Information about the names of each private owner and the rent being paid to him is not readily available as it will have to be collected from the concerned Ministries Departments.

(d) The properties are of two kinds-requisitioned and leased. In the case of the former, the rent is determined under the provisions of the Requisitioning and Acquisition of Immovable Property Act. In the latter case, the basis generally is the prevailing rents in the locality.

LABOUR DISPUTES IN THE MEDICAL COL-LEGES AND HOSPITALS OF NEW DELHI

- 538. SHRIMATI DEVAKI GOPIDAS: Will the Minister of HEALTH be pleased to state:
- (a) the total number of the abour /employee disputes in the medical colleges and hospitals in New pending before the concerned authorities for settlement;
- these cases (b) since how long have been pending; and
- by Govern-(c) the steps taken ment to expedite settlement?

THE MINISTER OF HEALTH (Dr. Sushila Nayar): (a) and (b) labour/employee disputes in the medical colleges and hospitals in New Delhi pending before concerned aufolthorities for settlement are as lows:-

Medical College Hos-No. of dispute pital since when pendin

to Questions

- 1. Lady Hardinge Since February, 1962. Medical College and Hospital.
- 2. R. B. Seth Jissa Since November 1963. Ram and Bros. Charitable Hospital.
- 3. All India Institute Since December, 1962. of Medical Sciences.
  - (c) (i) The dispute in the Lady Hardinge Medical College and Hospital is pending with the Chairman of the Industrial Tribunal. The next hearing is fixed for 24th December, 1963.
  - (ii) The dispute in the R. B. Seth Jissa Ram and Bros. Charitable Hospital relates to the discharge of 3 workers and the Management have agreed, during conciliation, to submit these cases for voluntary arbitration.
  - (iii) Attempts to bring about a settlement to the dispute between All India Institute of Medical Sciences and its workmen are being made by the conciliation machinery.

DEVELOPMENT WORK IN BORDER AREAS IN COLLABORATION WITH KHADI AND VILLAGE INDUSTRIES COMMISSION

- JAIPURIA: 539 SHRI SITARAM Will the Minister of INDUSTRY pleased to state:
- (a) whether it is a fact that the Central Government in collaboration with the Khadi and Village tries Commission, propose to set up high level committees for development work in the areas bordering Pakistan and Tibet; and
- (b) if so, what are the details of the proposal?

OF INDUSTRY MINISTER (SHRI N. KANUNGO): (a) and (b) No such proposal is currently under consideration of the Government of India.

INTEGRATION OF HEALTH SERVICES

540. SHRI S. C. DEB: Will the Minister of HEALTH be pleased to state: